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WA-3028-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 10<sup>th</sup> OF NOVEMBER, 2025

WRIT APPEAL No. 3028 of 2025

VIKESH KUMAR KUMRE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri D.K. Tripathi - Advocate for appellant.

Dr. S.S. Chauhan - Government Advocate for respondents No.1 to 4/State.

Shri Abhishek Pandey - Advocate for respondent No.5.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

After some arguments, learned counsel for appellant seeks leave to withdraw the appeal. He, however, prays that the direction issued in paragraph No.7 of the impugned order towards the appellant, be also complied with by the respondents by implementing the said direction.

In view of the above, appeal is dismissed as withdrawn.

Respondents are directed to comply with the paragraphs No.6 and 7 of the impugned order as expeditiously as possible, preferably within a period of 30 days from today.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



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